

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

(This the 15th Day of February, 2021)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Original Application No.330/00152/2021

Kamala Prasad aged about 61 years, S/o Late Sri Munnar Prasad, R/o Village – Karnadadi, Post – Kashipur, District – Varanasi.

..... **Applicant**

By Advocate: Shri Anil Kumar Sharma

Versus

1. The Union of India through Chairman, Ministry of Railway, Rail Bhawan, New Delhi.
2. General Manager, Diesel Rail Engine Workshop/Deisel Locomotive Works, Varanasi.

..... **Respondents**

By Advocate: Shri L. S. Kushwaha proxy to Shri G.K. Tripathi

O R D E R

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Shri Anil Kumar Sharma, learned counsel for the applicant and Shri L.S. Kushwaha holding brief of Shri G.K. Tripathi, learned counsel for the respondents, both are present.

2. Heard learned counsel for the parties and perused the record.
3. At the very outset learned counsel for the applicant submitted that the applicant has retired from service on 31.01.2020, however, even after expiry of more than one year since his retirement not a single penny has been paid to him by the Department as his terminal benefits. The applicant after waiting for a long period, moved a

representation on 19.01.2021 before the respondents, but no decision has been taken till today on such representation by the respondents.

4. Learned counsel for the applicants further submitted that the applicant will be satisfied at this stage, if the respondent No.2/competent authority amongst the respondents, is directed to decide that pending representation of the applicant, by a reasoned and speaking order in accordance with law, in a time bound manner.

5. Having heard learned counsel for the parties, I am of the view that no fruitful purpose will be served in keeping this matter pending and it is disposed of finally at the admission stage with the direction to the respondent No.2/Competent Authority amongst the respondents, to consider and decide the pending representation of the applicant dated 19.01.2021 (Annexure A-2 Page 27 of the OA) by a reasoned and speaking order, in accordance with law, within a period of **three months** from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

6. With the aforesaid direction, the OA is finally disposed of at the admission stage.

7. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

8. There shall be no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

Sushil